

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066  
EXCISE APPEAL BRANCH

Appeal No. E 4594/2004

Date 16/07/2008

Assistant Registrar  
C.E.S.T.A.T, New Delhi

To :  
CHIEF ENGINEER  
CIVIL T & D, MPSEB, JABALPUR  
CHIEF ENGINEER

C.C.E. BHOPAL

Appellant

Vs

Respondent

Excise dated 14-7-08

I am directed to transmit herewith a certified copy of **Final order No. 464/2008**  
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944

  
Assistant Registrar

(Excise Appeal Branch)

**Copy to :**

1. Respondent

C.C.E. BHOPAL

48, ADMINISTRATIVE AREA, AREA HILLS, HOSHANGABAD ROAD, BHOPAL (M.P.)

2. Adv. / Consult

MR L.P. ASTHANA

R-163, SECOND FLOOR, GREATER KAILASH-1, NEW DELHI - 110 048.

3. C.D.R.

~~1. C.D.R.~~

5. Bar association, CESTAT, New Delhi

6. M's. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7. M's Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi -

8. Excise & Customs cases, B-37, Sector -I, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9. Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10. Nidheshak publications, IP Estate, new Delhi

11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12. Commercial Laws of India Pvt Ltd Post Bag No. 1033, No. 70 (Old No. 88), Thyagaraya Road, T. Nagar, Chennai 60017

13. Taxindiaonline.com Pvt Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file

  
Assistant Registrar  
(Excise Appeal Branch)

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
West Block No.2, R.K.Puram, New Delhi-110066**

Court No.III

Date of hearing: 14.7.2008

Central Excise Appeal No.4591 of 2004

Arising out of the order in appeal No.444/CE/BPL/2004 dated 21.6.04  
passed by the Commissioner (Appeals II), C. Excise, Bhopal

For Approval and Signature:

Hon'ble Mrs. Archana Wadhwa, Member (Judicial)

Hon'ble Mr. M. Veeraiyan, Member (Technical)

|   |                                                                                                                                   |      |
|---|-----------------------------------------------------------------------------------------------------------------------------------|------|
| 1 | Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?      | No   |
| 2 | Whether it should be released under Rule 27 of CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not? | No   |
| 3 | Whether their Lordships wish to see the fair copy of the Order?                                                                   | Seen |
| 4 | Whether Order is to be circulated to the Departmental authorities?                                                                | Yes  |

Appellant

Respondent

Chief Engineer,  
MPSEB

vs.

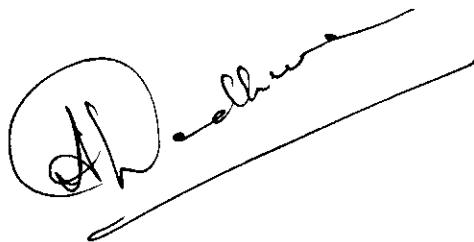
C.C.E.  
Bhopal

Appearance:

Shri L.P. Asthana, Advocate for the appellants and  
Shri S. Kumar, Authorized Departmental Representative (DR) for the  
Revenue

Coram: Hon'ble Mrs. Archana Wadhwa, Member (Judicial)  
Hon'ble Mr. M. Veeraiyan, Member (Technical)

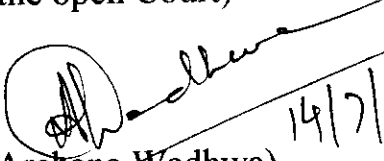
*Final* Order No. 464/08-EX

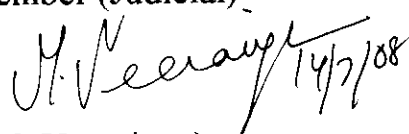


Per Archana Wadhwa:

Shri L.P. Asthana, learned Advocate appearing for the appellant seeks to withdraw the appeal. No objection by the learned DR. We, accordingly, dismiss the appeal as withdrawn.

(The operative part of the order was pronounced in the open Court)

  
(Archana Wadhwa)  
Member (Judicial)

  
(M. Veeraiyan)  
Member (Technical)

scd/